

fare of Scheduled Tribes is primarily the responsibility of the State Governments concerned. The various recommendations made by the Planning Commission in the Five Year Plan are, therefore, mainly for the State Governments. However, grants amounting to Rs. 175 lakhs and 179.65 lakhs were made to the various Part A and Part B States during the year 1951-52 and 1952-53 under Article 275 of the Constitution to assist the State Governments in implementing schemes for the welfare of Scheduled Tribes and raising the level of administration of Scheduled Areas. A sum of Rs. 14-555 lakhs was sanctioned during the year 1952-53 for Tribal Welfare Schemes in Part C States. During the year 1953-54, a provision of Rs. 225 lakhs for Part A and Part B States and Rs. 30 lakh for Part C States has been made. It is open to the State Governments to include any schemes, including those prepared by them for the Five Year Plan, in the annual schemes which they submit to the Government of India for grants-in-aid under Article 275.

#### CENTRAL AGENCY SECTION

**1030. Sardar Hukam Singh:** Will the Minister of Law be pleased to state:

(a) the number of cases, dealt with by the Central Agency Section, before the Supreme Court during 1952; and

(b) the total expenditure of this section during this year and the contribution made by States towards this expenditure?

**The Minister of Law and Minority Affairs (Shri C. C. Biswas):** (a) The Central Agency Section dealt with 409 cases before the Supreme Court during 1952.

(b) The total expenditure of the Central Agency Section from 1-2-52 to 31-12-52 was Rs. 79,107/9/- and the contributions made by States during this period was Rs. 54,259/2/-. During 1952 accounts were made for 11 months and hence the figures for that period are given. The remaining one month of 1952 was included in the accounts of the previous year.

#### FOREIGN INVESTMENTS IN INDIA

**1031. { Shri Damodara Menon:  
Shri Kelappan:**

Will the Minister of Finance be pleased to refer to the answer given on the 19th February, 1953 to unstarred question No. 174 and state the share of each foreign country having its investments in India and the concerns

in which the investments have been made in the years 1951-52 and 1952-53?

**The Minister of Finance (Shri C. D. Deshmukh):** A statement showing the share of each of the foreign countries from which the private remittances for investment were received during the years 1951-52 and 1952-53 (upto January 1953 only) is attached. [See Appendix IX, annexure No. 8.]

Government do not consider it proper to give the names of the individual concerns in which those amounts have been invested as the information is treated as confidential.

#### • BERYL (PRODUCTION)

**1032. Dr. Amin:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state the total quantity of Beryl produced in our country during the years 1949, 1950, 1951 and 1952?

(b) Are the figures for annual production of Beryl in our country published?

(c) If not, what are the reasons therefor?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) It is not desirable in the public interest to disclose this information.

(b) No, Sir.

(c) For reasons of security.

#### AMOUNT SPENT ON IMPORT OF CAPITAL GOODS ETC.

**1033. Dr. Amin:** Will the Minister of Finance be pleased to state the total amount spent so far by the Government of India on the import of capital goods, consumers' goods and technical assistance out of the total aid and loans received from the U.S.A. so far?

**The Minister of Finance (Shri C. D. Deshmukh):** The amount spent is approximately Rs. 97.50 crores.

#### ROYALTY ON SALE OF THATCHES

**1034. Shri Biren Dutt:** (a) Will the Minister of States be pleased to state whether it is a fact that the Divisional Forest Officer, SADAR of the Government of Tripura is charging royalty on the sale of thatches cultivated by jotdars on their own land?

(b) If so, under what law is this being charged?

**The Minister of Home Affairs and States (Dr. Katju):** (a) and (b). Under Section 2(4)(b)(II) of the Indian Forest Act, Thatch (Chhangrass) is forest produce and royalty is realised if free pass is not obtained from the Divisional Forest Officer. This is required under Rule II(II) of Tripura Forest. Notification No. 12 dated April 29, 1952, issued under section 41 of the Indian Forest Act, 1927.

#### SECTION 144 IN TRIPURA

**1035. Shri Biren Dutt:** Will the Minister of States be pleased to state how many times Section 144, Criminal Procedure Code was promulgated in Tripura in the year 1952-53?

**The Minister of Home Affairs and States (Dr. Katju):** During the year 1952-53 orders under Section 144 of the Code of Criminal Procedure were promulgated twice, once in May, 1952 and the other in November, 1952.

#### REQUISITIONING OF LAND FOR DISPLACED PERSONS IN TRIPURA

**1036. Shri Biren Dutt:** (a) Will the Minister of States be pleased to state how much land was requisitioned for displaced persons in Biloria Division in Tripura from the private persons?

(b) What is the amount of payment of compensation given to them per *komi* of land?

(c) How many people have not received compensation?

(d) What steps do Government propose to give compensation at an early date?

**The Minister of Home Affairs and States (Dr. Katju):** (a) 1238 Acres.

(b) and (c). Payment has not yet been made.

(d) The matter is under consideration of the Government of India.

#### WAR TIME LAND REQUISITION

**1037. Shri Biren Dutt:** (a) Will the Minister of Defence be pleased to state the number of persons who have not yet received compensation for war time land requisition?

(b) How many petitions are still lying with Government in this connection?

(c) What steps do Government propose to give compensation without any further delay?

**The Minister of Defence Organisation (Shri Tyagi):** (a) to (c). The information is not readily available and its collection from all over India will take considerable time.

The hon. Member would probably be more interested in Tripura about which there is some information available as given below:

There are 1,331 claimants of whom 1,083 are Pakistan nationals living outside Tripura in whose case payments have been withheld *sine die* under the provisions of the Evacuee Property Act, 1949. Payments in respect of the claims of the remaining 248 persons, who are Indian Nationals, are being made and will be finished as early as possible.

#### हिन्दी विभाग

१०३८. श्री एम० एल० द्विवेदी :

क्या शिक्षा मंत्री यह बतलाने की कृपा करेंगे कि :

(क) शिक्षा मंत्रालय के हिन्दी विभाग पर उसकी स्थापना के समय से ३१ मार्च, १९५३ तक कुल कितना व्यय हुआ ; तथा

(ख) उक्त विभाग द्वारा अब तक हिन्दी में कितना कार्य किया गया (पूर्ण विवरण सहित) ?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) and (b). A statement is laid on the Table of the House. [See Appendix IX, annexure No. 9.]

#### TAXES REALISED FROM PART ' C ' STATES

**1039. Pandit M. B. Bhargava:** Will the Minister of Finance be pleased to state the total income from Income-tax, Super-tax, Excess Profit tax, Capital Gain tax realised from each of the Part 'C' States during the years 1948-49, 1949-50, 1950-51, 1951-52 and 1952-53 and what is the approximate estimate of such income during the year 1953-54?

**The Deputy Minister of Finance (Shri M. C. Shah):** A statement is attached showing the total income-tax collection in Part C States including collection of super-tax, excess profits tax and capital gains tax. [See Appendix IX, annexure No. 10]

Collection figures for 1952-53 are available upto February 1953 only.